## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH **AHMEDABAD**

CA (CAA) No.97/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.11.2017

Name of the Company:

National Multi-Commodity Exchange Of India Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

**DESIGNATION** 

REPRESENTATION

**SIGNATURE** 

KAILASH RAMKGUPTA. PROMOTOR NOL

for NOL PUS

HIPESIA BUCH

## **ORDER**

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Dharmishta Raval present for Applicant. Learned PCS Mr. Hitesh Buch present for Respondent/ Objector (NOL).

Affidavit in reply filed by Respondent/objector.

Affidavit in reply to the objections filed by Applicant.

Heard arguments of learned Counsel for Applicant and Learned PCS for Objector/ Respondent.

Applicant shall file an affidavit as to the whether the approval of SEBI for proposed scheme is necessary or not with relevant documents and regulations of SEBI.

Respondent shall file further affidavit regarding the application filed by it before the Appellant authority under the Prevention of Money Laundering Act.

List the matter on 1511.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 06th day of November, 2017.